

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-110(ND)/2015

IN THE MATTER OF:

M/s. Abhinash Chander Mahajan & Ors. Applicant/petitioner
Vs.

M/s. Vikas Promoters Pvt. Ltd. & Ors. Respondent

Order under Section 397-398 of the Companies Act

Order delivered on 15.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

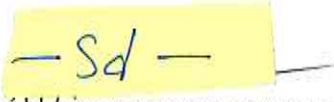
Mr. S.K. Mohapatra
Hon'ble Member (T)

For the Applicant/petitioner : Mr. K. Datta, Advocates
Ms. Prachi Johri, Advocates

For the Respondent : Mr. Sunil Fernandes, Advocate
Mr. Siddharth Sharma, Advocate
Ms. Charu Tyagi, Advocate

ORDER

According to the direction issued in the order dated 14.07.2017 the parties were to propose the name of a valuer. They have not been able to do so till date. We have suggested the names of certain valuers and the ld. counsel for the parties state that they would reflect on those names and will finally proposed the name. List on 13th October 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)